

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. NO. 247/2008

This, the 21st day of July, 2008

Hon'ble Mr. A. K. Gaur, Member (Judicial)
Hon'ble Dr. A. K. Mishra, Member (Administrative)

Pramod Kumar Tewari aged about 45 years S/o Sri Shiv Kumar Tewari R/o Village & P.O. Kanawan (Choure Bazar) Faizabad.

Applicant.

By Advocate Sri R. S. Gupta.

Versus

1. Union of India through Secretary Department of Post Dak Bhawan, New Delhi.
2. Director Postal Services o/o Chief Postmaster General U.P. Lucknow.
3. Senior Superintendent of Post Officers, Faizabad.

Respondents.

By Advocate Sri S. P. Singh for Sri

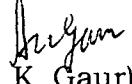
Order (Oral)

By Hon'ble Mr. A. K. Gaur, Member (J)

With the consent of the parties counsel, O.A. is finally disposed of.

2. In this case, the sole grievance is that the enquiry is being conducted by retired officer. In view of 2005 SCC(L&S) 882, Ravi Malik Vs. National Film Development Corp. Ltd and Others, the enquiry is not according to law.
3. Having heard the counsel at length. We are of the view that grievance of the applicant might be redressed, has been considered if a direction is given to the appellate authority to reconsider the matter in view of the decision rendered by Hon'ble Apex Court in Ravi Malik and Sri Vijay Bhatnagar Vs. Union of India and Others reported in 2005 (3) ATJ-40 within a period of three months. Applicant to submit their representation within a period of one month from today. If such a representation is received, the appellate authority shall be heard and disposed of by reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order. No order as to costs.


(Dr. A. K. Mishra)
Member (A)


(A. K. Gaur)
Member (J)